

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 280/MP/2019**

- Subject** : Petition under Sections 73(n), 79(1)(c) and 79(1)(f), and other applicable provisions of the Electricity Act, 2003.
- Date of Hearing** : 14.1.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Eastern Coalfields Limited and Anr.
- Respondents** : Eastern Regional Power Committee and Others
- Parties present** : Shri Kaustubh Shukla, Advocate, ECL  
Ms. Superna Srivastava, Advocate, PGCIL  
Shri Aabhas Parimal, Advocate, JBVNL  
Shri Himanshu Shekhar, Advocate, JBVNL  
Shri Jamnesh Kumar, Advocate, JBVNL  
Shri Anand K. Ganesan, Advocate, NTPC  
Shri Aditya, Advocate, NTPC  
Shri S. Kejriwal, ERPC  
Shri K. K. Jain, PGCIL

**Record of Proceedings**

Learned counsel for JBVNL submitted that JBVNL is ready to take over the Farakka-Lalmitta Transmission System (FLTS) on “as is where is basis” at zero cost and monetary claims of ECL, if any, should be settled separately.

2. Learned counsel for ECL submitted that they have agreed to handover the asset of FLTS to the JUSNL as is where is basis at zero cost. However, this is subject to the final approval of the CIL and the Ministry of Coal as transferring of the assets of FLTS includes the transfer of the lands in which two States are involved. Further, ECL shall not waive any of its claims against JUSNL, JBVNL and NTPC as prayed in the Petition.

3. Learned counsel for NTPC submitted that it is interested in handing over the maintenance of FLTS.

4. The Commission directed the parties to file their Written Submissions by 29.1.2020 and observed that no extension of time shall be granted.



5. The Commission further directed to list the matter in February, 2020 for final hearing.

By order of the Commission

Sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

